The Indian Treasure-Trove (Extension to the Hyderabad and Saurashtra Areas of Bombay State) Act, 1957

Act 33 of 1958

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THE INDIAN TREASURE-TROVE (EXTENSION TO THE HYDERABAD AND SAURASHTRA AREAS OF BOMBAY STATE) ACT, 1957.

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BOMBAY ACT No. XXXIII OF 1958.¹

THE INDIAN TREASURE-TROVE (EXTENSION TO THE HYDERABAD AND SAURASHTRA AREAS OF BOMBAY STATE) ACT, 1957.

[10th April 1958.]

An Act to extend the Indian Treasure-trove Act, 1878 to the Hyderabad and Saurashtra areas of the State of Bombay.

WHEREAS the Indian Treasure-trove Act, 1878, extends to the whole of India, except the territories which immediately before the 1st November 1956 were comprised in Part B States;

AND WHEREAS in the Hyderabad area of the State of Bombay the Hyderabad Treasure-Trove Act of 1322F is in force, and in the Saurashtra area of the State of Bombay the Indian Treasure-trove Act, 1878, as modified and applied by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, is in force;

AND WHEREAS it is expedient that the Indian Treasure-trove Act, 1878, as in force in the rest of the State of Bombay be extended to and be brought into force also in the Hyderabad and Saurashtra areas of that State, and in consequence thereof the corresponding provisions aforesaid be repealed;

It is hereby enacted in the Eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Treasure-trove (Extension to the Hyderabad and Saurashtra areas of Bombay State) Act, 1957.

(2) It shall come into force at once.

2. The Indian Treasure-trove Act, 1878 (hereinafter referred to as "the principal Act") is hereby extended to the Hyderabad and Saurashtra areas of the State of Bombay.

3. In the principal Act,—

(i) to the second paragraph the following proviso shall be added, namely :

Provided that on the commencement of the Indian Treasure-trove (Extension to Hyderabad and Saurashtra areas of Bombay State) Act, 1957, this Act shall also extend to, and be in force in, the Hyderabad and Saurashtra areas of the State of Bombay.¹

¹ For statement of Objects and Reasons, see Bombay Government Gazette, 1957, Extra., Part V, p. 228. BC-58
(ii) against the proviso so inserted the marginal note "commencement in certain areas" shall be inserted;

(3) after section 21, the following section shall be inserted, namely:

"22. The Hyderabad Treasure-Trove Act, 1932 F, and the Indian Treasure-Trove Act, 1878, as modified and applied by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948, are hereby repealed:

Provided that, notwithstanding such repeal, anything done or action taken (including any notice or security given, any forfeiture, determination, declaration, delivery, division, acquisition or order made, all rights, obligations and liabilities accrued, accrued or incurred, penalties imposed, and all proceedings and appeals pending before the Collector, Chief Controlling Revenue Authority, Talukdar, Subedar, Board of Revenue or other authority, and all powers conferred therefor) by or under the provisions of any law so repealed shall be deemed to be done, taken, given, made, acquired, accrued, incurred, imposed, pending or conferred, under the provisions of this Act, as if this Act had then been in force; and accordingly all such proceedings and appeals pending before any such authority as aforesaid shall stand transferred, where necessary, to the corresponding authority under this Act, and if no such authority exists or if there be a doubt as to the corresponding authority, to such authority as the State Government may designate, and shall be continued and disposed of before such authority in accordance with the provisions of this Act."